



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 3. CUTTACK, FRIDAY, JANUARY 20, 1939.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

PUBLISHED UNDER THE AUTHORITY
OF THE HIGH COURT OF JUDICATURE
AT PATNA.

NOTIFICATION.

ERRATUM.

The 16th January 1939.

No. 2-S.—In the list of holidays for observance in the subordinate civil courts in the province of Orissa during the year 1939 published at pages 230-235, Part I of the *Orissa Gazette*, dated the 2nd December 1938, read "May 8th to June 18th" for "May 18th to June 18th" in the second column against the item "Summer Vacation (q)".

By order of the High Court,
H. WHITTAKER,
Registrar.

HOME, REVENUE AND FINANCE
DEPARTMENT.

NOTIFICATIONS.

The 13th January 1939.

No. 107-C.—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

POLICE DEPARTMENT.

MISCELLANEOUS.

Lucknow, the 20th December 1938.

No. 6112/VIII - 184(11)-38.—In exercise of the power conferred by section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), read with section 21 of the General Clauses Act, 1897 (Act X of 1897), the Provincial Government is pleased to

rescind notification no. 345/VIII, dated February 4, 1930 so far as it declared to be forfeited to His Majesty every copy of the pamphlet in Urdu entitled 'Congress Pushpanjali', edited by 'Bharati' and published by the Faruqi Press, Saharanpur, subject to the condition that the line "Defy the law and go to jail" in the song entitled "Gusht ke Geet" printed at pages 15-16 of the pamphlet, is either omitted or suitably altered, if and when the said pamphlet may be republished.

By order of the Governor,

C. W. GWYNNE,

*Chief Secretary to Government,
United Provinces.*

The 13th January 1939.

No. 109-C.—The following notifications by the Government of the Punjab are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

GENERAL.

The 30th September 1938.

No. A-6127-S. D. S. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of issue No. 30 of the Gurmukhi "KIRTI LEHAR", Meerut, dated the 11th September 1938, printed by Comrade Mubarak Saghir, editor-printer-publisher, at the 'Kirti Lehar', 145, Western Kutichery Road, Meerut, on the ground that it contains matter of the nature described in sub-section (1), clause (j) of section 4 of the said Act.

Lahore, the 6th December 1938

No. A-7 (7) 19-S. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to his Majesty all copies, wherever found, of issue no. 40 of the Gurmukhi "KIRTI-LEHR", Meerut, U. P., dated the 20th November 1938, printed by Comrade Harmindar Singh (American), editor-printer-publisher, at the Azad Press, Meerut, and published by him from the office of the "Kirti Lehr", 145/1 Western Kutichery Road, Meerut, on the ground

that it contains matter of the nature described in clauses a), (b), (d) and (f) of sub-section (1) of section 4 of the said Act.

By order of the Governor of the Punjab,

J. D. PENNY,

Chief Secretary to Government, Punjab.

LAW, COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATIONS.

The 17th January 1939.

No. 385—HC-7/39-Com.—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

TARIFFS.

Simla, the 24th September 1938.

No. 21-T(2)/38.—In exercise of the power conferred by section 12 of the Indian Tariff Act, 1934 (XXXII of 1934), the Central Government is pleased to cancel the notification of the Government of India in the Department of Commerce, no. 24-T.(1)/38, dated the 8th April 1933.

N. R. PILLAI,

Joint Secy. to the Govt. of India.

The 18th January 1939.

No. 413—HC-5/39-Com.—The following notification, issued by the Government of India in the Commerce Department, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

IMPORT AND EXPORT REGULATIONS.

New Delhi, the 17th December 1938.

No. 243 (10)-Tr. (I. E. R.)/38.—In pursuance of section 13 of the Indian Rubber Control Act, 1934 (XXVIII of 1934), the Central Government is pleased to declare that the permissible maximum net exports of dry rubber from British India for the first quarter of 1939 shall be 2,187½ tons.

H. DOW,

Secy. to the Govt. of India.

The 18th January 1939.

No. 415—III.-2/39-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

LIGHTHOUSES.

Simla, the 30th April 1938.

No. 325-M.II. (3)/3.—In exercise of the powers conferred by sub-section (1) of section 10 of the Indian Lighthouse Act,

1927 (XVII of 1927), and in supersession of the notification of the Government of India in the Department of Commerce, No. 25-P. & L. (10)/32, dated the 27th May 1933, the Central Government is pleased to prescribe that lightdues shall be payable at the rate specified below, namely:—

(a) All ships, other than sailing ships, arriving at, or departing from, any port in British India. One anna and one pie per ton.

(b) Sailing ships ... Half the rate in (a) above.

N. R. PILLAI,

Joint Secy. to the Govt. of India.